



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

THE GOA AGRICULTURAL PRODUCE MARKETING (DEVELOPMENT
AND REGULATION) (AMENDMENT) BILL, 2015

(BILL No. 28 of 2015)

(As introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
AUGUST, 2015

THE GOA AGRICULTURAL PRODUCE MARKETING
(DEVELOPMENT AND REGULATION) (AMENDMENT) BILL, 2015

(BILL NO 28 of 2015)

A

BILL

to amend the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007 (Act 11 of 2007).

BE it enacted by the Legislative Assembly of Goa in the Sixty-sixth Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2015.
(2) It shall come into force at once.
2. Amendment of section 12.- In section 12 of the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007 (Act, 11 of 2007) (herein after referred to as the “principal Act”),-
 - (i) in sub-section (1), for the word “nineteen”, the word “twenty-one” shall be substituted;
 - (ii) for clause (a), the following clause shall be substituted; namely:-

“(a) Twelve agriculturist members to represent agriculturists, one from each taluka of the State of Goa, to be elected by the agriculturists only from the respective talukas;”;
 - (iii) for clause (c), the following clause shall be substituted, namely:-

“(c) two traders holding “A” or “B” class license to be elected from amongst traders of all classes; one from North Goa District and another from South Goa District”.
3. Amendment of section 19:- In section 19 of the principal Act, after the existing proviso, the following proviso shall be inserted, namely:-

“Provided further that the person so appointed by the Government shall hold such office during the pleasure of the Government.”.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend sub-section (1) of section 12 of the Goa Agricultural Produce Marketing (Development and regulation) Act, 2007 (Act 11 of 2007) (hereinafter referred to as "said Act") so as to increase the membership of Agriculturist Members from 11 to 12 members in view of formation of new Taluka "Dharbandora" in the State of Goa, also to give representation to the trader holding 'B' class license on the Goa Agricultural Marketing Board.

The Bill further seeks to amend section 19 of the said Act so as to provide that the person appointed by the Government to fill the casual vacancy shall hold office during the pleasure of the Government.

This Bill seeks to achieve the above objects.

Financial Memorandum

The expenditure to be incurred on account of increase of two members of the Goa Agricultural Marketing Board shall be borne by the said board only. Hence, there is no financial burden on the Government on account of present Bill.

Memorandum Regarding Delegated Legislation

No delegated Legislation is envisaged in this Bill.

Porvorim-Goa
August, 2015

(MAHADEV N. NAIK)
Minister for Co-operation

Assembly Hall
Porvorim-Goa
August, 2015

Secretary to Legislative
Assembly of Goa

ANNEXURE

Extract of the Goa Agricultural Produce Marketing (Development and Regulation)
Act, 2007
(Goa Act 11 of 2007)

Section 19. Casual Vacancies.- Subject to the provisions of sub section (2) of section 13, in the event of any vacancy occurring on account of death, resignation or removal of a member or otherwise, the Chairman shall forthwith communicate the occurrence of such vacancy to the State Marketing Officer and the vacancy shall be filled in as soon as convenient as may be, by the election or by appointment or by nomination of a person thereto, who shall hold office so long only as the member in whose place he is elected or appointed or nominated would have held it, if the vacancy had not occurred:

Provided that, if the vacancy occurs within six months preceding the date on which the term of office of the member expires, the vacancy shall, unless the Government directs otherwise, not be filled.

Section 12. Constitution of the Marketing Board.-(1) subject to the provisions of sub-section (2), the Marketing Board shall consist of the following nineteen members, namely:-

(a) Eleven agriculturist members to represent agriculturists from each taluka of the State of Goa to be elected by the agriculturist only from the respective talukas;

(b) two female agriculturists members, one each from the North Goa District and the South Goa District, to be elected by the agriculturists only in the manner prescribed;

(c) one trader holding "A" class license to be elected from amongst traders of all classes;

(d) one chairman of a co-operative society registered in the State of Goa, having a valid license from the Marketing Board, doing the business of notified agricultural produce in the market area, to be elected from amongst the chairman of co-operative societies;

(e) two members to be nominated by the Government, one being from the office of the Registrar of Co-operative Societies, Government of Goa, and the other being from the Department of Agriculture, Government of Goa, to function during the term of the Marketing Board;

(f) President of the Goa Cashew Manufacturers Association;

(g) the Secretary of the Marketing Board, to function during the term of the Marketing Board.

(2) Notwithstanding anything contained in sub-section (1) or any other provisions of this Act, when the Marketing Board is constituted for the first time, all the members, the Chairman and the Vice-Chairman thereof shall be nominated by the Government:

Provided that the Chairman and the Vice-Chairman shall be nominated from amongst the agriculturists from the State of Goa.